

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 242/2009

Sub: Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31.3.2009 for 315 MVA ICT-II at Bhattapara sub-station under Sipat-II transmission system of Western Region.

Date of hearing : 22.12.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1.Madhya Pradesh Power Transmission Company Ltd., Jabalpur, Patna
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Department, Government of Goa, Panaji
5. Electricity Department, Administration of Daman & Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7.Chhattisgarh State Electricity Board, Raipur
8.Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd., Indore

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.K.Niranjan, PGCIL

This petition has been filed seeking approval of final transmission tariff and additional capital expenditure from the date of commercial operation up to 31.3.2009 for 315 MVA ICT-II at Bhattapara sub-station under Sipat-II transmission system of Western Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. In reply to a query of the Commission regarding the delay in commissioning of transmission assets, the representative of the petitioner submitted that the delay was not attributable to it and has been on account of delay in delivery of the ICT from M/s BHEL which in turn was due to the global crisis in availability of CRGO steel. However, the petitioner had to prioritize the transformer supplies from BHEL to the critical projects keeping in view the evacuation from generation projects and system requirements.

3. The Commission directed the petitioner to submit policy of Power Grid regarding delay in construction of transmission assets specifying the issues related to contractual agreement between Power Grid and the suppliers and the amount of liquidated damages to be recovered from the vendors.

4. Subject to the above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)